

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

26.08.2020

Present Online:

Sh. Vipin Kumar, Ld. PP for CBI through VC.
Sh. M K Singh, IO through VC.

It is informed by the IO that sanction of the accused has been obtained. Let the same be filed in the court.

Re-notify on 10.09.2020.


Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
26.08.2020

26.8.2020

CBI Vs Sanjeev Kumar & Ors.
RC no 04/(A)2012/CBI/ACB/DLI

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

Present Online :

Sh. Vipin Kumar, Ld. PP for CBI through VC.

Accused Sanjeev Kumar and Ramesh Mali with Ld. Counsel Sh. Ashutosh Gupta through VC

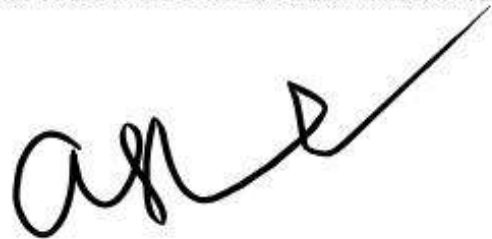
Surety Sh. Mahavir Singh for accused Sanjeev Kumar through VC.

Surety Sh. Suraj Pal for accused Ramesh Mali through VC.

The order of Hon'ble High Court admitting the appeal and granting the bail to the convicts received. Ld. Counsel has filed the soft copies of bail bonds through e-mail. Bail bonds are accepted till 09.9.2020. The physical copies of the bonds shall be submitted in the court on 10.9.2020.

Re-notify the matter on 10.9.2020.

Dated 26.8.2020



Anuradha Shukla Bhardwaj
Special Judge PC Act 21 RADC
New Delhi